



## **Central Administrative Tribunal Jammu Bench, Jammu**

T.A. No. 4557/2021  
(CPSW No.194/2011 in SWP No.804/2011)

Thursday, this the 22<sup>nd</sup> day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Ghulam Hassan Mir, aged. 56 Years  
S/o. Abdul Rehman Mir  
R/o. Rajpora Pulwama.
2. Ghulam Nabi Wani ,aged.56 Years  
S/o Haji Ali Mohammad Wani, R/o Liter Pulwama.
3. Ashok Sharma, aged. 57 Years  
S/o Barah Ram Sharma  
R/o Poonch Jammu.
4. Jagdish Raj Manhas, aged. 46 Years  
S/o Fateh Singh Manhas  
R/o Dooda Jammu.
5. Syed –ul- Zaffar, aged. 43 Years  
S/o Mirza Maqbool Hussain.  
R/o Rajouri Jammu.
6. Thalib Hussain, aged. 43 Years  
S/o Noor Alam  
R/o Gambir Muglan Rajouri, Jammu.
7. Mohammad Ayoub Masoodi, aged. 48 Years  
S/o Ab. Qadir Masoodi  
R/o Khoor Pattan.
8. Mohammad Yousuf Bhat, aged. 44 Years  
S/o Mohammad Akbar Bhat  
R/o Lalpora Lolab Kupwara

...Applicants  
(*Nemo* for applicants)



## Versus

1. Shri Bashir Ahmad Rounyal  
Commissioner Secretary,  
Technical Education,  
J&K.
2. Shri Sudanshu Panday  
Commissioner Secretary  
Finance Department  
J&K, Srinagar
3. Shri B. D. Vyas  
Commissioner Secretary General  
Administrative Department  
J&K, Srinagar
4. Shri Suhrab Bhaghat  
Director Technical Education  
Srinagar
5. Shri Bashir Ahmad Rounyal  
Secretary Technical Education,  
Srinagar
6. Dr. Mohammad Shafi  
Director Finance (Codes)  
Srinagar

...Respondents  
(Mr. Rajesh Thappa, Deputy Advocate General)

## ORDER (ORAL)

### **Mr. Justice L. Narasimha Reddy:**

The applicants filed SWP No.804/2011 before the Hon'ble High Court of Jammu & Kashmir, stating that ever since their appointment on the post of Medical Assistant in the year 1981, they are working without any promotion. On 20.04.2011, an interim order was passed by the Hon'ble



High Court, directing that the decision on the representation made by the applicant shall be taken. The applicants filed CPSW No.194/2011 before the Hon'ble High Court, alleging that the interim order dated 20.04.2011 was not complied with.

2. The respondents filed a detailed counter affidavit. It is stated that in compliance with the directions issued by the Hon'ble High Court, a detailed order was passed on 14.06.2011, rejecting their cases by furnishing the reasons.

3. The CPSW has since been transferred to the Tribunal in view of reorganization of the State of Jammu & Kashmir and renumbered as T.A. No.4557/2021.

4. The only direction issued by the Hon'ble High Court was to consider the cases of the applicants for creating the avenues of promotion and there was no delay on the part of the respondents. Obviously because it is a very sensitive and critical issue, the respondents passed a detailed order dated 14.06.2011 on the representation of the applicants.

5. With this, the interim order passed by the Hon'ble High Court stands complied with. The T.A. (CPSW



No.194/2011) is accordingly closed. There shall be no order as to costs.

**( Mohd. Jamshed ) ( Justice L. Narasimha Reddy )**  
**Member (A) Chairman**

**July 22, 2021**  
/sunil/jyoti/